The Bombay State Guarantees (Repeal) Act, 1964

Act 21 of 1965

Keyword(s):
State Guarantees, Repeal
MAHARASHTRA ACT No. XXI OF 1965.¹

[THE BOMBAY STATE GUARANTEES (REPEAL) ACT, 1964.]

[15th March 1965.]

An Act to repeal the Bombay State Guarantees Act, 1958.

WHEREAS it is expedient to repeal the Bombay State Guarantees Act, 1958; It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

1. This Act may be called the Bombay State Guarantees (Repeal) Act, 1964.

2. The Bombay State Guarantees Act, 1958, is hereby repealed.

¹For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1964, Part V, Extra., page 474.